

FORUM OF REGULATORS (FOR)

Secretariat: C/o. Central Electricity Regulatory Commission (CERC)

3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001

Ph: 011-23753915/23753920

Engagement of Consultant for Conducting a study on Best Practices on and Strategies for Distribution Loss Reduction

In addition to the terms specified earlier vide detailed TOR, the following clarifications are provided.

1. States whose primary data is to be collected and analysed would be finalized after the award of the Consultancy as per the practice in the past. Generally, the questionnaire based approach is followed. This has not been an issue for any bidder so far.
2. The assignment needs to be completed within a period of 120 days from the date of award as per the TOR.
3. Qualification criterion for the consultant having financial and legal background is clear in the TOR. Therefore, having a legal expert as a part of the consultancy team is at the discretion of the consultant.
4. Request for the aggregate liability of the consultant not to exceed the contract price can be considered to be incorporated in the agreement.
5. The consultant is engaged to assist the FOR and the reports prepared is the property of FOR. FOR is a statutory body and all its reports are publically available. Hence, no prior written consent of the Consultant would be taken by FOR in this regard.
6. No extension of time will be allowed for submitting the bid, as no change in TOR is involved.